

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

209. IA/1880/2020 APPEAL/14/2022 In C.P. (IB)/3749(MB)2018

**IN THE MATTER OF**

Khanna Delta Steel Pvt Ltd

... Petitioner

VS

Shiv Manufacturing Pipes Pvt ltd

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 11.07.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Liquidator: Adv. Aditya Mishra (VC)

For the Applicant:- Adv. Malini Rai (PH)

For the Respondent:

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**ORDER**

**IA/1880/2020:-**Present none for the Applicant. In the interest of justice one last opportunity is granted to the Applicant to tender appearance or otherwise on the next date of hearing, the IA shall be dismissed for non-prosecution. Adjourned to **12.08.2024.**

**APPEAL/14/2022:-** The prayer in the present IA is for accepting the claim with respect to the PF claims along with damage and interest. Learned counsel for the Applicant submits that there was a delay of 24 days in filing the claims. Adv. Aditya Mishra appearing on behalf of the Liquidator submits that the claims have

already been verified and the liquidator is ready to consider the claims of the Applicant. The delay is condoned and the liquidator is directed to consider the claim of the Applicant EPFO. The Counsel for the Liquidator submits that according to his information the proceeds have already been distributed. He prays for time. Adjourned to **12.07.2024**

SD/-  
MADHU SINHA  
Member(Technical)  
/Anmol/

SD/-  
REETA KOHLI  
Member(Judicial)